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MR. SPEAKER: You meet him and find out the time. I have no objection. (Interruptions).

SHRI K. RAGHU RAMAIAH: On that matter I have not said anything because I have a ready told the hon. leaders sitting on the Opposition benches that will be meeting them within the next few minutes and then we shall sort it out.

13.40 hrs

CORRECTION OF ANSWER TO S.Q. NO 174, DATED 24-11-72 RE, TRADE AGREEMENT BETWEEN INDIA AND EGYPT

MR SPEAKER: Shri A. C. George. Item No 19 of the Agenda.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C GEORGE): Mr Speaker, Sir, in answer to the supplementary questions....

MR. SPEAKER: You may lay it on the Table of the House.

SHRI A. C. GEORGE: I beg to lay it on the Table of the House.

Statement

In answer to the supplementary questions asked by Shri M. Ram Gopal Reddy regarding the trade imbalance between India and Egypt and in pursuance of the ruling given by the Hon'ble Speaker, Shri A. C. George, Deputy Minister, Foreign Trade had stated:—

- (i) "The imbalance is calculated quarterly".
- (ii) "The outstanding figure is 69 million rupees".

In the above statement there are \$401 LS-9

inadvertent mistakes. The correct position is as follows:—

- (1) The imbalance is calculated annually.
- (ii) The outstanding figure in respect of confirmed L/Cs included in the new Trade Plan is Rs 69.50 million. The outstanding balance at the beginning of the current Trade Airmneement with Egypt was Rs. 1670 million in favour of Egypt.

It is regretted that this could not be brought to the notice of the House earlier as escentiming the precise position has taken some time.

F' FCTIONS TO COMMITTEES

(1) CARDAMOM BOARD

MR SPEAKER Agoir, Mr. A C. George Item No 11.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C. GEORGE). I beg to move the following:—

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Cardamom Board, vice Shri M Rajangam died."

MR SPEAKER: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Cardamom Board vice Shii M. Rajangam died"

The motion was adopted.